

"We have recently lifted the ban and we do not propose to ban the organisation Anand Marg". If he had stopped at that, we would have had no quarrel: but voluntarily and on his own, he goes further and says "If it is a question of banning Anand Marg, then the question of banning the Congress also will arise". It passes my understanding how the Congress can be compared with Anand Marg. The Congress is the main opposition Party in the country. Now, I would like to know whether this Government proposes to run democracy in this country without a Parliamentary Opposition by lodging us all in jail. I am perfectly justified in asking this question because, on an earlier occasion, the Home Minister went on record about a 'vichar' (the Hindi word 'vichar' was used) that the then Government proposed to shoot all the leaders of the Opposition. Here is an express statement by one of the responsible members of the Government that they will have to think of banning the Congress. So, is it their intention to ban the Opposition in this country and run this democracy without one? This is my question to the Government and they should come out with a statement as to how they thought it fit to compare the Congress with Anand Marg and to speak of both the organisations in the same breath and say that if one is banned the other organisation will also have to be banned. This explanation is called for from the Government.

12.25 hrs.

(iv) ACTION ON THE FINDINGS OF THE SARKARIA COMMISSION OF INQUIRY

SHRI C. N. VISWANATHAN (Tirupattur): Sir, under Rule 377 I would like to draw your attention and the attention of the Home Minister through you to a matter concerning the Sarkaria Commission. The Sarkaria Commission of Inquiry submitted its report ten months ago on the misdeeds of the former Chief Minister Mr. Karunanidhi and his DMK Government in

Tamil Nadu. The Commission had indicated on the basis of unalloyed evidence many DMK Ministers on their abuse of power for personal aggrandisement. It is unfortunate that these men of sullied character are polluting the public life in Tamil Nadu.

It is really ironical that the Home Minister of the Government of India announces publicly that action would be taken against the former Prime Minister if the Shah Commission found her guilty of serious lapses. He avows avidly that he would cleanse the entire public life in India starting from the top. But he is keeping mum about the Reports of the Sarkaria Commission. In fact, he seems to be in sympathy with the condemned men of Tamil Nadu. His silence is puzzling when his Cabinet colleagues confabulate with the men of dubious character as substantiated by the Sarkaria Commission.

Should I call it a double standard when he presupposes the findings of the Shah Commission and back-slides the indictment of the Sarkaria Commission.

When the people of Tamil Nadu with their stoic courage are confronting the consequences of the recent cyclone and when the entire State Government has garnered all its energy and resources to give relief and succour to the suffering millions, these thrown-out politicians are throwing mud on the leader of the 4.5 crore people of Tamil Nadu, our present Chief Minister, Shri M. G. Ramachandran.

I demand a positive reply from the Home Minister. In this House a few minutes before hon. Members laughed when the Minister of Commerce assured the House that Goenka will be punished and whoever he be and however high he may be in the political life, the guilty men will be punished. At the same time I have got my doubts so also our members from Tamil Nadu when Mr. Karunanidhi and his colleagues have not been punished when the Sarkaria Commission has given the

[Shri C. N. Viswanathan]

finding that they are guilty of serious offences. They have not taken any action, rather they are getting sympathies.

I would like to draw the attention of the hon. Home Minister and request that he should take immediate action against these persons found guilty by the Sarkaria Commission. He has informed the House that he would take action against these persons. Mr. Speaker, Sir, you had been a former Judge of the Supreme Court, you know how the culprits should be punished, but here these culprits have been left out for then months.

I, therefore, draw the attention of the hon. Home Minister for taking necessary action soon.

SHRI VAYALAR RAVI: Very good.

12.29 hrs.

(V) REPORTED ARREST OF A PERSON WITH LOADED REVOLVER TRYING TO MEET PRIME MINISTER AT UJJAIN

SHRI VASANT SATHE (Akola): With your kind permission, I would like to draw the attention of this House to a very serious matter of recent occurrence threatening the life of the Prime Minister Shri Morarji Bhai Desai himself.

It is reported that one Shri Ram Kumar Gupta was arrested in November last at Ujjain for having possessed a loaded revolver on him while trying to meet Shri Morarji Bhai Desai at the Circuit House at Ujjain.... (Interruptions)

DR. SUBRAMANIAM SWAMY (Bombay North-East): Add that also.

SHRI VASANT SATHE: This is in the report itself. I do not have to add anything, my dear Mr. Subramaniam.

AN HON. MEMBER: SWAMY....

SHRI VASANT SATHE: Yes, Swamy Subramaniam.

Shri Ram Kumar Gupta is a well-known RSS worker and had come to the Circuit House along with Shri Virendra Kumar Saklecha, the Education Minister of Madhya Pradesh...

SHRI VAYALAR RAVI: Future Chief Minister.

SHRI VASANT SATHE: Shri Hari Bhau Joshi and other well-known leaders of RSS and Shri Babu Lal Jain. Shri Ram Kumar Gupta was stopped by the police officer while trying to get entry to meet the Prime Minister. The Police have recovered a 32 bore pistol from Shri Gupta....

AN HON. MEMBER: fully loaded.

SHRI VASANT KUMAR: Surprisingly enough, the RSS leaders have managed to get Shri Gupta released from the Police custody without further action. That is the concern they have for the Prime Minister.

Sir, the matter relates to the security of the Prime Minister of the country and should not be hushed up in this manner. I would therefore, request the Home Ministry to fully investigate through the CBI the matter relating to the arrest and subsequent release of Shri Ram Kumar Gupta, an RSS worker.

If any organization were to be compared with the Anand Marg and its activities, this is a clear proof that the RSS alone could be compared with the Anand Marg: Carrying pistol to threaten the Prime Minister....

DR. SUBRAMANIAM SWAMY: Nobody can threaten the Prime Minister. He will never be cowed down.

SHRI VASANT SATHE: You will only kill him with something if you have your own way.... (Interruptions)

Therefore, this is a matter where I want you to direct the Government to inform the House what action they are